## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.58/(GOA)/2014 CA No. 114/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: M/s. Amsar Pvt. Ltd.

V/s.

M/s. Amsar Goa Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	DEVASHISH	Advocate (00 the Respondent	Minteni
	11by Converse	Respondent	Down
4.	AShay ? lagi ilb. M. V. Kim & C.A. NO. 114/2016	(o <u>COMMON ÓRDÉR</u> IN C.P. No. 58/397-398/	CLB/MB/MAH/2014
	C.P. No. 74/397-398/CLB/MB/MAH/2014		

- The Learned Representatives of both the sides are present.
- On one hand from the side of the Respondent a proposal has been given to the
  Petitioner for Settlement. However, the Learned Counsel of the Petitioner has
  stated that the same is not acceptable to the Petitioner. The Petitioner is directed
  to place on record the reason of refusal of the proposed Settlement.
- There was a direction vide Order Sheet dated 24.04.2017 vide para 4 according to which the authorization of signatures on certain documents were challenged and were directed to submit supportive evidence, it is not yet placed on record.
- 4. Both the sides are directed to comply these directions. Adjourned to 10.01.2018.

BHASKARA PANTULA MOHAN Member (Judicial) 07.12.2017

Sd/-

Sd/-M.K. SHRAWAT Member (Judicial)